

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 144
50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 07.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant : Mr. Virender Ganda, Sr. Adv. with
Mr. Nikhil Jain, Mr. Rajnish Sinha, Advs.

For the Respondent : Ms. Manish Chaudhary,
Mr. Mansumyer Singh, Adv.

ORDER

The settlement has not still arrived at between the parties and if by the next date of hearing no settlement is placed on record then the arguments shall be heard on merit.

List on 18.07.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)